

along with the statement of Accounts.

[Placed in Library. See No. LT-4397/77]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1977-78.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cardamom Board, Cochin, for the year 1977-78.

[Placed in Library. See No. LT-4398/79].

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1977-78.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board, for the year 1977-78.

[Placed in Library. See No. LT-4399/79].

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1977-78.

(ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

[Placed in Library. See No. LT-4400/79]

(7) A copy of Notification No. S.O. 211(E) (Hindi and English versions) published in Gazette of

India dated the 18th April, 1979 regarding fixation of prices of various grades and qualities of rubber and latex, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-4401/79]

#### CENTRAL INDUSTRIAL SECURITY FORCE (AMENDMENT) RULES, 1979

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): I beg to lay on the Table a copy of the Central Industrial Security Force (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 564 in Gazette of India dated the 21st April, 1979, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library. Ss No. LT-4402/79].

#### CENTRAL CIVIL SERVICES (CONDUCT) AMENDMENT RULES, 1979

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table in pursuance of the directions given by the Speaker on the 11th April, 1979, a copy of the Central Civil Services (Conduct) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 2859 in Gazette of India dated the 30th September, 1978, issued under article 309 read with clause (5) of article 148 of the Constitution. [Placed in Library. See No. LT-4403/79].

#### NOTIFICATIONS UNDER INCOME-TAX ACT, 1961 CENTRAL EXCISE RULES, 1944 AND CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English

versions) under section 296 of the Incometax Act, 1961:—

(i) S.O. 466 published in Gazette of India dated the 10th February, 1979 exempting National Centre for the Performing Arts under section 10(23C)(iv) of the Income-tax Act, 1961 for and from the assessment year 1976-77.

(ii) S.O. 467 published in Gazette of India dated the 10th February, 1979 making certain amendment to Notification No. 2209 dated the 4th March, 1978 substituting the name "Indian Naval Amenities Fund" for "Indian Naval Association Fund."

[Placed in Library. See Uo. LT-4404/79].

(2) A copy of Notification No. G.S.R. 265(E) (Hindi and English versions) published in Gazette of India dated the 25th April, 1979 making certain amendment to Notification No. 95/79 dated the 1st March, 1979 regarding extension of facility of Proforma Credit under Rule 56A of the Central Excise Rules, 1944 to certain inputs used in the manufacture of specified finished products, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.

[Placed in Library. See No. LT-4405/79].

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 230(E) published in Gazette of India dated the 4th April, 1979 regarding grant of Duty Exemption on importation of Engines for export production together with an explanatory memorandum.

(ii) G.S.R. 268(E) and 269(E) published in Gazette of India dated the 26th April, 1979 regarding exemption to silk worm seeds from basic and auxiliary duty of

customs together with an explanatory memorandum.

(iii) G.S.R. 641 and 642 published in Gazette of India dated the 28th April, 1979 regarding exemption to artificial electronic larynx and spares thereof, when imported into India by an individual for his personal use, from the whole of the basic, additional and auxiliary duties of customs together with an explanatory memorandum.

[Placed in Library. See No. LT-4406/79].

12.04 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DISCONTENT IN THE UNION TERRITORY OF GOA, DAMAN AND DIU ON THE IMPOSITION OF PRESIDENT'S RULE

SHRI SAUGATA ROY (Barrackpore): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

The reported discontent in the Union Territory of Goa, Daman and Diu consequent on the imposition of President's Rule in that territory.

THE MINISTER OF HOME AFFAIRS (SHRI H. M. PATEL): Sir, on 23rd April, 1979 the Goa Legislative Assembly adopted a Cut Motion against a Demand for Grant under consideration of the House with 15 members in favour of the Motion in a House with an effective total membership of 29 including the Speaker. The vote against the Government became possible because three members of the ruling party joined the Opposition.